

(2012) 12 P&H CK 0108

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-39898 of 2012 (O and M)

Aarti and Another

APPELLANT

Vs

State of Haryana and Others

RESPONDENT

Date of Decision : 17-12-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2012) 12 P&H CK 0108

Hon'ble Judges : Naresh Kumar Sanghi, J

Bench : Single Bench

Advocate : J.S. Hooda, for the Appellant;

Judgement

Naresh Kumar Sanghi, J.

Criminal Misc. No. 75779 of 2012

1. Criminal miscellaneous application is allowed subject to all just exceptions.

Criminal Misc. No. M-39898 of 2012

Prayer in this petition, filed u/s 482 Cr.P.C., is for issuance of direction to respondent Nos. 2 & 3 to protect lives and liberty of the petitioners from respondent Nos. 4 to 9. The petitioners contend that they being major, have solemnized their marriage in accordance with law. They further submit that the private respondents are not accepting their marriage and adamant to separate the petitioners from each other by resorting to illegal means. They further submit that in view of the imminent danger to their lives and liberty, they have already moved a representation (Annexure P-6) before the Superintendent of Police, Palwal.

2. Keeping in view the seriousness involved in the matter but without going into the validity of the marriage, the present petition is disposed of with a direction to the Superintendent of Police, Palwal, to take action, as warranted by law, on the representation (Annexure P-6) and in the meantime, issue necessary orders to

ensure that no harm is caused to the lives and liberty of the petitioners at the hands of private respondents.